

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA-275 of 2014 In Appeal No. 166 of 2014
and Appeal No.296 of 2013**

Dated : 9th October, 2014

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of:

**Maharashtra State Electricity Distribution Co. Ltd. ... Appellant(s)
Versus**

Adani Power Maharashtra Ltd. & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Kiran Gandhi
Ms. Ramni Taneja
Mr. Umang Jain

Counsel for the Respondent(s) : Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Pranav Vyas for R-1

Ms. Pallavi Garg for R-2

Mr. Buddy A. Ranganadhan

Appeal No.296 of 2013

**Prayas Energy Group ... Appellant(s)
Versus**

**Maharashtra Electricity Regulatory
Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Kumar Mihir
Mr. Avinash Menon

Counsel for the Respondent(s) : Mr. Kiran Gandhi
Ms. Ramni Taneja
Mr. Umang Jain for R-3

Mr. Pranav Vyas
Ms. Pallavi Garg for R-2

Contd....2...

(2)

ORDER

Mr. Pranav Vyas, the learned counsel for the Respondent No.2 undertakes to file reply in the matter by 30.10.2014 after serving copy on the other side.

Post the matter for hearing on **10th November, 2014 at 2:30 p.m.** In the meantime, rejoinder, if any, may be filed.

No coercive action to be taken by the Respondent No.1 in Appeal No. 166 of 2014 till the next date of hearing.

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

sh/vt